

कार्यपालक अभियंता का कार्यालय

ग्रामीण कार्य विभाग, कार्य प्रमण्डल, घनबाद

शुद्धि पत्र

सर्वसाधारण को सूचित किया जाता है कि इस कार्यपालक के ई-निविदा आमंत्रण सूचना संख्या 09/RWD/DHANBAD/26-27 दिनांक 17.08.2026 जिसका पीओआर 387732 Rural Works Department (26-27) एवं ई-निविदा आमंत्रण सूचना संख्या 10/RWD/DHANBAD/26-27 दिनांक 17.08.2026 जिसका पीओआर 387832 Rural Works Department (26-27) प्रकाशित निविदा की तिथि में निम्नांकित संशोधन किया जाता है।

क्रमांक	विवरण	पूर्व में प्रकाशित तिथि	संशोधित तिथि
1	वेबसाईट में निविदा प्रकाशन की तिथि	24.08.2026	09.09.2026
2	ई-निविदा प्राप्ति की अंतिम तिथि एवं समय	16.09.2026 अपराह्न 5.00 बजे	29.09.2026 अपराह्न 5.00 बजे
3	निविदा खोलने की तिथि एवं समय	18.09.2026 अपराह्न 3.30 बजे	01.10.2026 अपराह्न 3.30 बजे

शेष सभी शर्तें यथावत रहेंगी।

कार्यपालक अभियंता
ग्रामीण कार्य विभाग, कार्य प्रमण्डल, घनबाद
PR 389019 (Rural Work Department)26-27'D



BRIHANMUMBAI MUNICIPAL CORPORATION

PUBLIC HEALTH DEPARTMENT

SHIVAJINAGAR MAT. HOME, GOVANDI

No. HO/313/SNM/HMO/Dt. 03.09.2026

Sub - Providing labour & Supporting staff at Shivaji Nagar Maternity Home M-east on Contract Basis.

ADVERTISEMENT

Shivaji Nagar Maternity Home under M-east ward has invited proposal from authorized Local NGO'S register in M/E Ward having providing experienced labour (Sweeper, peon, ayabai) & supporting staff in Maternity Home on contract basis for minimum 6 month. Interested NGO'S may submit application forms along with all necessary documents with application fees Rs.7986 + 18% GST Rs. 1437 total Rs. 9423/- from Dt. 04.09.2026 to Dt.15.09.2026 from 10:30 a.m to 03:00 f official working days excluding holiday on below mention address. This application forms will be opened as lottery system in the chamber on Medical Officer Shivaji Nagar Maternity Home.

Address - Medical Officer
Shivaji Nagar Maternity Home, 3rd Floor,
Ahilyabai Holkar Marg, Shivaji Nagar,
Govandi (West)-400043
Mb. 9619641490

Sd/-
Medical Officer
PRO/1313/ADV/2026-27 Shivaji Nagar Maternity Home

Avoid Self Medication

PUBLIC NOTICE

Notice is hereby given that M/s. Harsh Developers and Infrastructure L.L.P. claiming to hold development rights in respect of all those pieces and parcels of lands bearing C.S. No.138/6, Plot No.138 admeasuring about 729.10 sq. mtrs., Sion Matunga Division at Sion Road, Sion West, MUMBAI 400 022, having acquired the Development rights from the land owners Dr.Timurli Dattatraya Nadkarni and Shri Mahadeo Ramkrishna Nadkarni and Shri Rajiv Ramkrishna Nadkarni vide Development Agreements and Power of Attorneys dated 9th June, 2022 and duly registered with the Sub-Registrar of Assurances under Sr. Nos. BBE-4/9510/2022 & BBE-4/9514/2022, respectively and having been issued the I.O.D. bearing Ref. No.P-13483/2022/138A/6 and Other/F/North/Sion/IOD/1/New dated 20th January, 2023 and amended plans bearing Ref. No.P-13483/2022/138A/6 and Other/11/Amend dated 31st August, 2023, Plinth Commencement Certificate bearing Ref. No.P-13483/2022/138A/6 and Other/F/North/Sion/CC/1/New dated 4th May, 2023 and Further Commencement Certificate i.e. Full C.C. bearing Ref. No.P-13483/2022/138A/6 and Other/1/F/North/Sion/FCC/1/New dated 6th October, 2023 and the Full Occupation cum Building Completion Certificate bearing Ref. No.P-13483/2022/138A/6 and Other/1/F/North/Sion/CONC/1/New dated 25th November, 2023 and constructed the new Building thereon known as "Harsh Tulip" and now intends to sell, transfer, assign and convey the Saleable Flat bearing No. 1801 admeasuring about 776 sq. ft. RERA carpet area on the 18th Floor along with 1 (One) Mechanical Car Parking Slot in the Parking Tower and also handover physical possession of the said Flat and Car Parking Slot, to our clients, with clear and marketable title and free from all encumbrances. Any person/body having executed any deed, document, writing either in respect of the aforesaid Flat and/or any part or portion thereof and/or having executed any deeds or documents with respect thereto and/or any claim or objection by way of sale, mortgage, trust, lien, possession, gift, inheritance, release, lease or otherwise and/or holding the said original title deeds and documents, howsoever/whosoever, should report the same to us, within 14 days from the date of issuance of this notice with documentary proof thereof, failing which no such claims or demands, objections or hindrances, etc. from any such person/body, by, through, for it and/or on its behalf in any manner whatsoever shall be entertained and our clients shall be entitled to acquire the said Flat and receive Physical possession of the said Flat by execution and registration of the Agreement for Sale/Sale Deed, accordingly. Dated this 04th day of September, 2026.

M/s. ANS LEGAL SERVICES

101, 1st Floor, Vireshwar Darshan CHS Ltd., G.B. Indulkar Marg, Vile Parle (East), Mumbai – 400 057.

DHARA RAIL PROJECTS LTD

CIN : L74210MH2010PLC201669

Regd. Office : Gala No. O, 196-K, Girma Gaiwadi, Girmaum, Mumbai 400004|| **Telefax** : +91-223865040 || Email : info@drppl.com

INFORMATION PERTAINING TO COMPLETION OF DISPATCH OF 16th ANNUAL GENERAL MEETING

Pursuant to the provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015: Notice is hereby given that:

1) The 16th Annual General Meeting (AGM) of the Members of Dhara Rail Projects Limited ("Company") will be convened on **Monday, September 28, 2026 at 12:00 P.M. (IST) through VIDEO CONFERENCING ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM")**.

2) The Notice of AGM and Annual Report were dispatched by the Company on **Thursday, September 03, 2026**, via email to shareholders holding shares as on **Friday, August 28, 2026**, whose email addresses are registered with the RTA/DP, in compliance with the Companies Act, 2013, SEBI (LODR) Regulations, 2015, read with MCA General Circular No. 03/2025 dated September 22, 2025 and relevant circulars issued by SEBI issued by SEBI (hereinafter collectively referred to as "the Circulars").

3) Pursuant to Regulation 36(1)(b) of SEBI (LODR) Regulations, 2015, the Company has dispatched letters to shareholders without registered email addresses, providing the web link and exact path to access the Annual Report for FY 2025-26 and the AGM Notice.

4) The 16th AGM Notice along with the explanatory statement and the Annual Report for the Financial year 2025-26 is available and can be downloaded from the Company's website https://www.drpl.com/investors/annual-reports, NSE Limited website at https://www.nseindia.com/, and on the website of Bigshare Services Private Limited, appointed for conducting Remote e-voting, e-voting during the process of AGM and VC through e-voting portal i.e. https://ivote.bigshareonline.com

5) Members can attend the AGM only via VC / OAVM, with joining instructions detailed in the Notice. Attendance through VC / OAVM will be counted toward the quorum under Section 103 of the Companies Act, 2013.

6) In compliance with Section 108 of the Companies Act, 2013, Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of SEBI (LODR) Regulations, 2015, the Company provides remote e-voting and e-voting during the AGM through Bigshare Services Private Limited. Detailed voting procedures are outlined in the AGM Notice.

7) M/s. Murtuza Mandorwala and Associates, Peer Reviewed Company Secretaries (Membership No. 10745, COP No. 14284), has been appointed as Scrutinizer by the Board of Directors on **September 01, 2026**, to conduct the e-voting and AGM voting process in a fair and transparent manner.

8) Members are requested to carefully read the instructions given for voting in the AGM Notice. Members are also requested to note the following:

- Date of completion of dispatch of Notice / Annual Report by E-mail: Thursday, 03rd September, 2026
- Date and time of Commencement of remote e-voting period : Friday, 25th September, 2026 at 09:00 A.M. onwards
- Date and time of End of remote e-voting period : Sunday, 27th September, 2026 at 05:00 P.M.
- Cut-off date for determining the members eligibility for e-voting / remote e-voting : Monday, 21st September, 2026

The remote e-voting module will be disabled by Bigshare Services Private Limited thereafter, and votes once cast and confirmed cannot be changed.

9) Members who have not cast their vote via remote e-voting can vote during the AGM. Those who have already voted through remote e-voting may attend the meeting but will not be eligible to vote again.

10) Only members listed in the Register of Members as on the cut-off date, Monday, September 21, 2026, are entitled to vote (remote or during the AGM), with voting rights proportional to their paid-up equity shareholding as of that date.

11) Shareholders holding shares in demat form (including individual demat shareholders) are requested to update their email address and mobile number with their respective Depository Participant (DP), which is mandatory for e-voting and joining virtual meetings through the Depository system.

12) Any person who acquires shares and becomes a member after the Notice is sent electronically, and holds shares as of the cut-off date, may obtain their login credentials by emailing cs@drpl.com.

13) In case shareholders / investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ("FAQs") and i-Vote E-Voting module available at https://ivote.bigshareonline.com, under download section or you can email us to ivote@bigshareonline.com or call us at: 022-62638338.

For, Dhara Rail Projects Limited

(Formerly known as Dhara Rail Projects Private Limited)

Date : 04-09-2026

Place : Mumbai

Sd/- **Tejas Lalit Mehta**

Chairman & Managing Director - DIN : 02783675



HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169 2nd Floor, Anna Salai, Saidapet Chennai 600 032, Tamil Nadu Email: auction@hindujahousingfinance.com

Branch Office: Office No. 02, First Floor, C-wing, Raj Hills, Building No. 2, Dattagada Road, Borivli East, Mumbai - 400091

Sachin Salgute-9004894382, Chetan Mendadkar-9664772980, Aml Wakode-8169767613

APPENDIX IV Rule 8 (1) POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest Enforcement Rules, 2002), Whereas the undersigned is the authorized officer of the Hinduja Housing Finance Limited (HHFL) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being as mentioned hereunder within 60 days from the date of receipt of this notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Account Number & Name of the Borrowers	Date of Symbolic Possession: 31/08/2026
MH/MUM/TWL/A00000461 Mr. RAMESH LIHE and Ms. PRITI LIHE Borrower/Co-Borrower/Mortgagor	
Demand Notice Date & Amount: 15/05/2026 & Rs. 9,11,685/-	
SCHEDULE OF THE PROPERTY: All that Piece and Parcel of Property bearing House No.225, area admeasuring 728 Sq. ft. i.e. 67.63 Sq. Mtrs. (Built up) situated at Village Bursunge, Tal. Murbad & Dist. Thane, within the limits Grampanchayat Bursunge within the Sub-Registrar of Assurances Murbad. POSITION: Residential Plot having Boundries is as under : NORTH : Individual House Mr. Chitrasen Pudlik Lihe SOUTH :Access Road/Mr. Hanumal Krishna Baskar EAST : Individual House Mr. Tanaji Krishna Lihe WEST :Access Road Mr. Pudlik Rama Lihe.	
MH/MUM/VSVR/A000001184 Mr. RAJ CHOUDHARY, Mrs. KAVITA CHOUDHARY, Borrower/Co-Borrower/Mortgagor	Date of Symbolic Possession: 29/08/2026.
Demand Notice Date & Amount: 15/05/2026 & Rs. 20,22,133.00/-	
SCHEDULE OF THE PROPERTY: All that Piece and Parcel of Property bearing Flat No. 302, having built up area 3705 Sq. ft. On the 3rd floor, in the Building known as Dwarakamal constructed on Land bearing bearing New S. No. 2/5, Old S. No.2, Hissa No.56, Plot No.6, Admeasuring to 240 Sq. Mtrs. and Hissa No. 5H, Plot No. 7, Admeasuring to 260 Sq. Mtrs. Totally admeasuring 500 Sq. Mtrs. Lying, Being and Situate at Village Mandga, Tal. Kalyan, Dist. Thane within the limits of Kalyan Dombivli Municipal Corporation, Registration District Thane and Sub-Registration District Kalyan.	

Further, please take Notice that in case you fail to pay the outstanding dues of the Hinduja Housing Finance Ltd positively within 30 days from the date of this Notice, Hinduja Housing Finance Ltd will proceed to sell the Secured Assets in question at the Reserve Price fixed by the undersigned as the Authorized Officer, as provided under the above Act/Rules, without any further intimation/Notice to you. Sd/-, Authorised Officer-
Date: 04/09/2026 Place: Maharashtra HINDUJA HOUSING FINANCE LIMITED

बैंक ऑफ इंडिया

Bank of India

Specialized Asset Recovery Management Branch

Bank of India Bldg., Mezzanine floor, 70-80, Mahatma Gandhi Road, Fort, Mumbai 400 001, Tel. 022-22671066/673549

Email: SAR.M.mumbaishout@bankofindia.bank.in

DEMAND NOTICE

Ref. No. SAR.M/AM/2026-27/347 Date: 02.09.2026

To,

1. **M/s. Kailash Enterprises**, Shop No. 2, Mayapuri Apartment, Behind Shankar Studio Uthnasagar 421002. (**Borrower-Mortgagor**)

2. **Prop Mr. Kailash Golani**, Flat No. 301 3rd Floor Johnny Palace Barack No 667 Near Jhulelal School Uthnasagar 421003. (**Borrower-Mortgagor**)

3. **Prop Mr. Kailash Golani**, Jhoni Palace Barack No. 667, Room No. 7/8 Plot No 301 Near Jhulelal School Uthnasagar 02 Thane Maharashtra 421003.

4. **Mrs. Raveena Golani (Guarantor)**, Jhoni Palace Barack No. 667, Room No. 7/8 Plot No 301 Near Jhulelal School Uthnasagar 02 Thane Maharashtra 421003.

5. **Mrs. Raveena Golani (Guarantor)** Flat No. 301, 3rd Floor Johnny Palace Barack No 667 Near Jhulelal School Uthnasagar 421003.

Sir,

NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

At the request made by you, the Bank has granted to you various credit facilities aggregating to an amount of **Rs. 42,00,000.00/-**. We give herunder details of various credit facilities granted by us and the outstanding dues thereunder as on the date of this notice:-

Nature of Facility	Sanctioned Limit	Ledger Outstanding As on 02.09.2026
Cash Credit 124830110000037	Rs. 40,000,000.00	Rs. 44,25,548.64

2. The aforesaid credit facilities granted by the Bank are secured by the following assets/securities (particulars of properties/assets charged to Bank) :-

1. Equitable Mortgage of Flat No 301, 3rd Floor, Johnny Palace, Barack No. 667 Uthnasagar 421003.

1. Hypothecation of stock purchased out of bank finance and book debts both present and future.

3. As you have defaulted in repayment of your dues to the Bank under the said credit facilities, we have classified your account as Non-Performing Asset with effect from **31.12.2019** in accordance with the directions/guidelines issued by the Reserve Bank of India.

4. For the reasons stated above, we hereby give you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank the sum of **Rs. 81,96,231.68/-** (comprised of dues upto the date of notice) with further interest thereon @ 11.70% p.a. compounded with monthly rests, and all costs, charges and expenses incurred by the Bank, till repayment by you within a period of 60 days from the date of this notice, failing which please note that we will be entitled to your risks as to costs and consequences exercise the powers vested with the Bank under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.

5. While we call upon you to discharge your liability as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only after the completion of the period of 60 days from the date of the notice or quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

6. The amounts realised from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and thereafter any expenses incidental thereto, and secondly, in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realisation and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) are fully recovered, shall be paid to you.

7. If the said dues are not fully recovered from the proceeds realised in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you and your other assets including by filing legal/recovery actions before Debt Recovery Tribunal/Courts for recovery of the balance amount due along with all costs etc. incidental thereto from you.

8. Please take note that as per Sub-section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, license, gift, mortgage or otherwise.

9. The undersigned is a duly authorised officer of the Bank to issue this notice and exercise powers under Section 13 of aforesaid Act.

10. Needless to mention that this notice is addressed to you without prejudice to any other right or remedy available to the Bank.

11. Please note that our earlier notice issued U/s 13(2) stands withdrawn.

Yours Faithfully,
Sd/-
Authorised Officer

Place: Mumbai
Date: 02.09.2025

SOLID STONE COMPANY LIMITED

Regd. Office : 1501, Maker Chambers V, Nariman Point, Mumbai - 400 021.

ROC - CIN : L26960MH1990PLC056449

E-mail : sgilnvserv@gmail.com

NOTICE OF 36th ANNUAL GENERAL MEETING OF SOLID STONE COMPANY LIMITED TO THE SHAREHOLDERS.

NOTICE is hereby given that the 36th Annual General Meeting of the Company will be held on **Tuesday 22nd September, 2026 at 09:30 AM (IST)** through Video Conference ("VC") / Other Audio Visual Means ("OAVM") (herein after referred to as "electronic mode") to transact the business, as set out in the Notice of the Annual General Meeting.

In accordance with the provisions of the Companies Act, 2013, read with the Rules made thereunder and General Circular Nos. 14/2020 dated 8 April, 2020, 17/2020 dated 13 April, 2020, 20/2020 dated 5 May, 2020, 02/2021 dated 13 January, 2021, 19/2021 dated 8 December, 2021, 21/2021 dated 14 December, 2021, 02/2022 dated 5 May, 2022, 10/2022 dated 28 December, 2022 and 09/2023 dated 25th September, 2023, 09/2024 dated 19th September, 2024 latest being circular 03/2025 dated 22nd September, 2025 issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as "MCA Circulars") read with relevant circulars issued by the Securities and Exchange Board of India ("SEBI"), from time to time, companies are permitted to hold Annual General Meeting through VC or OAVM without the physical presence of Members at a common venue. In compliance with these MCA Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Annual General Meeting of the Members of the Company will be held through VC/OAVM.

The Notice of the Annual General Meeting along with the Annual Report for the financial year 2025-26 is being sent only by electronic mode to those Members whose email addresses are registered with the Company/Depositories in accordance with the aforesaid MCA Circulars and circular issued by SEBI dated May 12, 2020. Members may note that the Notice of Annual General Meeting and Annual Report for the financial year 2025-26 will also be available on the Company's website www.solid-stone.com and website of BSE Limited at www.bseindia.com. Members can attend and participate in the Annual General Meeting through VC/OAVM facility only. The instructions for joining the Annual General Meeting are provided in the Notice of the Annual General Meeting. Members attending the meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all resolutions set out in the Notice of the Annual General Meeting. Additionally, the Company is providing the facility of e-voting system during the Annual General Meeting ("e-voting"). Detailed procedure for remote e-voting/e-voting is provided in the Notice of the Annual General Meeting.

All the members are informed that:

a) The remote e-voting shall commence on September 19, 2026 at 9:00 A.M. and end on September 21, 2026 at 5:00 P.M.

b) The cut-off date for determining the eligibility of E-Voting rights will be September 15, 2026.

c) BOOK-CLOSURE: The Register of Members and share transfer books of the company will remain closed from Tuesday, September 15, 2026 to Monday, September 21, 2026 (both days inclusive) for the purpose of AGM.

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 and the provisions of the Companies Act, 2013 and the Regulations of Members and Share Transfer Books for equity shares of the company will remain closed from September 15, 2026 to September 21, 2026 (both days inclusive).

Registration of email ID and Bank account details:

In case the shareholder's email ID is already registered with the Company/Its Registrar & Share Transfer Agent "RTA"/Depositories, log in details for e-voting are being sent on the registered email address.

In case the shareholder has not registered his/her email address with the Company/Its RTA/Depositories and/or not updated the Bank Account mandate for receipt of dividend, the following instructions to be followed:

(i) Kindly log in to the website of our RTA, MUFG Intime India Private Ltd., https://in.mpmf.mufg.com/ under Investor Services > Email/Bank detail Registration- fill in the details, upload the required documents and submit.

(ii) In the case of Shares held in Demat mode:

The shareholder may please contact the Depository Participant ("DP") and register the email address and bank account details in the demat account as per the process followed and advised by the DP.

Alternatively, Members may send an e-mail request to the email id mhelpdesk@gin.mpmf.mufg.com along with scanned copy of the signed request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and stock of share certificate in case of physical folio.

Place: Mumbai
Date : 31 August, 2026

Sd/-
Milan B Khakhar
Managing Director

For Solid Stone Company Limited

FORM-A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PARTOO SOFTWARE PRIVATE LIMITED

1 NAME OF CORPORATE PERSON	PARTOO SOFTWARE PRIVATE LIMITED
2 DATE OF INCORPORATION OF CORPORATE PERSON	20 th January, 2021
3 AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Mumbai I
4 CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U72900MH2021PTC353790
5 ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	67-B, Gopal Mansion CHS Ltd, Gurnanank Road, Opp Kooper Chimani, Bandra West, Mumbai, Maharashtra, India, 400050
6 LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	02 nd September, 2026
7 NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Kushal Jajodia Unit no. 202, Auris Galleria, New Link Road, Malad West, Mumbai - 400064, Maharashtra ca@kushalajajodia.com ph. 9870033899 IBBI Registration No. IBBI/PA-001/IP-P-02886/2024-2025/14433
8 LAST DATE FOR SUBMISSION OF CLAIMS	01 st October, 2026

Notice is hereby given that the M/s. PARTOO SOFTWARE PRIVATE LIMITED has commenced voluntary liquidation w.e.f. 02nd September, 2026. The stakeholders of PARTOO SOFTWARE PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 01st October, 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/-
Kushal Jajodia
Voluntary Liquidator
Date : 04th September, 2026 IBBI Registration No: IBBI/PA-001/IP-P-02886/2024-2025/14433

EUROBOND

BONDS THAT LAST

EURO PANEL PRODUCTS LIMITED

CIN NO. - L28931MH2013PLC251176

Registered office: 12th Floor, Borivali Sheela CHS Ltd, Solitaire Business Center, Opp Ajanta Talkies, Borivali West -400092

E-mail id: cs@eurobondcap.com Website: www.eurobondcap.com

Telephone No: 022-29868500

NOTICE OF THE 13th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice calling the 13th Annual General Meeting ("AGM") of the Company scheduled to be held in compliance with applicable circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India, through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") on **Monday, September 28, 2026 at 11:00a.m. (IST)** and the audited financial statements for the financial year 2025-26, along with the Board's Report, Auditor's Report and other documents required to be attached thereto, have been sent on September 28, 2026, electronically to members who have registered their email-id with the RTA/Depositories and physically to the members who have not registered their email-id with the RTA/Depositories of the Company. The Notice of the AGM and the aforesaid documents are available on the Company's website at www.eurobondcap.com and on the website of the Stock Exchange i.e. National Stock Exchange of India Limited ("NSE") at www.nseindia.com, BSE at www.bseindia.com and on the website of the National Securities Depository Limited at www.evoting.nsdl.com, and Registrar and Transfer Agent of the Company i.e., MUFG Intime India Private limited (formerly known as Link Intime India Private limited) at www.in.mpmf.mufg.com.

The documents referred to in the Notice of the AGM are available electronically for inspection by the Members from the date of circulation of the Notice of the AGM. Members seeking to inspect such documents can send email to cs@eurobondcap.com

Instructions of remote e-voting and e-voting during the AGM

1. Pursuant to the provisions of Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations, the Company is pleased to provide the facility of remote e-voting of the shareholders to exercise their right to vote on the resolutions proposed to be passed at the AGM. The facility of casting votes by the members using electronic voting system and for participating in the 13th AGM through the VC/OAVM along with voting during the AGM will be provided by National Depository Services Limited (NSDL).

2. The remote e-voting period commences from September 25, 2026 at 09:00 a.m. to September 27, 2026 at 05:00 p.m. The e-voting will not be permitted beyond 5:00 p.m. on September 27, 2026. Members attending the meeting who have not cast their votes through remote e-voting shall be able to vote at 13th AGM.

3. Information and instructions including the details of Login id and the process for generating or recovering the password for remote e-voting / e-voting facility are forming part of the Notice convening AGM.

4. The Cut-off date for determining eligibility of members for remote e-voting is September 21, 2026. A person whose name is recorded as beneficial owner in the register of members as on the cut-off date i.e., September 21, 2026, shall be entitled to avail facility of remote e-voting and voting at AGM.

5. The manner of participation and voting remotely or during the AGM for the Shareholders holding shares in dematerialized mode and for shareholders who have not registered their e-mail has been provided in the Notice of the AGM.

6. Any Shareholders who have acquired shares of the Company and becomes Member of the Company after the Company sends the Notice of the 13th AGM by email and holds shares as on the cut-off date are requested to refer notice of the AGM for the process to be adopted to obtain User ID and password for casting vote.

7. Members who have cast their votes by remote e-voting prior to the AGM may also attend/ participate in the Meeting through VC/OAVM but they shall not be entitled to cast their vote again.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no: 1800 1020 990 and 1800 224 300 or send a request to Mr. Rahul Rajbhar, Assistant Manager – NSDL at evoting@nsdl.co.in.

Shareholders holding shares in electronic form and who have not updated their email or KYC details are requested to register/update the details in their Demat Account, as per the process advised by their DP.

By the Order of the Board of Directors of Euro Panel Products Limited

Sd/-
Sonali Dharmin Desai
Company Secretary & Compliance Officer

EUROBOND

BONDS THAT LAST

EURO PANEL PRODUCTS LIMITED

CIN NO. - L28931MH2013PLC251176

Registered office: 12th Floor, Borivali Sheela CHS Ltd, Solitaire Business Center, Opp Ajanta Talkies, Borivali West -400092

E-mail id: cs@eurobondcap.com Website: www.eurobondcap.com

Telephone No: 022-29868500

NOTICE OF THE 13th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice calling the 13th Annual General Meeting ("AGM") of the Company scheduled to be held in compliance with applicable circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India, through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") on **Monday, September 28, 2026 at 11:00a.m. (IST)** and the audited financial statements for the financial year 2025-26, along with the Board's Report, Auditor's Report and other documents required to be attached thereto, have been sent on September 28, 2026, electronically to members who have registered their email-id with the RTA/Depositories and physically to the members who have not registered their email-id with the RTA/Depositories of the Company. The Notice of the AGM and the aforesaid documents are available on the Company's website at www.eurobondcap.com and on the website of the Stock Exchange i.e. National Stock Exchange of India Limited ("NSE") at www.nseindia.com, BSE at www.bseindia.com and on the website of the National Securities Depository Limited at www.evoting.nsdl.com, and Registrar and Transfer Agent of the Company i.e., MUFG Intime India Private limited (formerly known as Link Intime India Private limited) at www.in.mpmf.mufg.com.

The documents referred to in the Notice of the AGM are available electronically for inspection by the Members from the date of circulation of the Notice of the AGM. Members seeking to inspect such documents can send email to cs@eurobondcap.com

Instructions of remote e-voting and e-voting during the AGM

1. Pursuant to the provisions of Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations, the Company is pleased to provide the facility of remote e-voting of the shareholders to exercise their right to vote on the resolutions proposed to be passed at the AGM. The facility of casting votes by the members using electronic voting system and for participating in the 13th AGM through the VC/OAVM along with voting during the AGM will be provided by National Depository Services Limited (NSDL).

2. The remote e-voting period commences from September 25, 2026 at 09:00 a.m. to September 27, 2026 at 05:00 p.m. The e-voting will not be permitted beyond 5:00 p.m. on September 27, 2026. Members attending the meeting who have not cast their votes through remote e-voting shall be able to vote at 13th AGM.

3. Information and instructions including the details of Login id and the process for generating or recovering the password for remote e-voting / e-voting facility are forming part of the Notice convening AGM.

4. The Cut-off date for determining eligibility of members for remote e-voting is September 21, 2026. A person whose name is recorded as beneficial owner in the register of members as on the cut-off date i.e., September 21, 2026, shall be entitled to avail facility of remote e-voting and voting at AGM.

5. The manner of participation and voting remotely or during the AGM for the Shareholders holding shares in dematerialized mode and for shareholders who have not registered their e-mail has been provided in the Notice of the AGM.

6. Any Shareholders who have acquired shares of the Company and becomes Member of the Company after the Company sends the Notice of the 13th AGM by email and holds shares as on the cut-off date are requested to refer notice of the AGM for the process to be adopted to obtain User ID and password for casting vote.

7. Members who have cast their votes by remote e-voting prior to the AGM may also attend/ participate in the Meeting through VC/OAVM but they shall not be entitled to cast their vote again.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no: 1800 1020 990 and 1800 224 300 or send a request to Mr. Rahul Rajbhar, Assistant Manager – NSDL at evoting@nsdl.co.in.

Shareholders holding shares in electronic form and who have not updated their email or KYC details are requested to register/update the details in their Demat Account, as per the process advised by their DP.

By the Order of the Board of Directors of Euro Panel Products Limited

Sd/-
Sonali Dharmin Desai
Company Secretary & Compliance Officer

Date: September 04, 2026
Place: Mumbai

Sd/-
Sonali Dharmin Desai
Company Secretary & Compliance Officer

NATURA HUE CHEM LIMITED

[CIN NO: L24117CT1995PLC009845]

Registered Office: 408, Wallfort Ozone, Fafadih, Raipur (C.G.) 492001

Web: www.naturahuechem.com, E-mail: naturahue@rediffmail.com

Telephone: 0771- 4030947

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

NOTICE is hereby given that 31st Annual General Meeting (AGM) of the Company will be held on **Tuesday, the 29th Day of September, 2026 at 03:30 P.M. (IST)** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the ordinary and special

	कार्य क्र.:—७ (रंगलेखन ३३(२))
नोंदणीकृत ए.जी./स्वायं पोस्टट्रुवे, चिकटपत्रादीद्वारे, दस्ता.	
कर्ज वसुली न्यायाधिकरण क्र.॥ मुंबई येथे	
भारत सरकार, वित्त मंत्रालय २रा मजला, एमएलएम भवन, रेंट्रोड रोड, कुलाबा मार्केट, कुलाबा, मुंबई-४०० ००५	
मागील सूचना	
रिकव्हरी ऑफ डेब्ट्स ब्यूटू टू बँक्स अँड फायनान्शियल इन्स्टिट्यूट्स अंकट, १९९३ ची कलम २४ व २८ आणि आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियत २ अन्यते सूचना	परि.क्र.:—७ पुढील तारीख: २४.०९.२०२६
आर.पी. क्र. १९६ सन २०२६	प्रमाणपत्र धारक
द साऊथ इंडियन बँक लिमिटेड	... प्रमाणपत्र देणारा
श्री. संजीव एडविन गायकवाड आणि इतर	... प्रमाणपत्र देणाऱ्या
प्रति,	
१. श्री. संजीव एडविन गायकवाड	
मे. डायनॅमिक ऑइल टेक इंस्टिट्यूटचे मालक, कार्यालय एफ/२, तळमजला, खान इस्टेट, वसई स्पेल स्कूल ईस्टर्नी कम्पाउंड, गाव पेहेरा, तातुका वाडी, जि. पालघर ४०१२०८.	
२. डॉ. गिल्हर्ट मॅसी	
फ्लॉट क्र. ७०९, सी-१ ट्रान्से रेसिडेन्सी, सुभाष नगर, रोड क्र. २३, आगसीसीआय बँकजवळ, चाकला, एमआयडीसी, अंधेरी पूर्व, मुंबई-४०००९३.	
३. श्रीमती डायासन संजीव गायकवाड	
बी/२०९, २रा मजला, टाउन रेसिडेन्सी, विल्डिंग क्र. ३, बी विंग, अंधेरी पूर्व, मुंबई ४०० ०९३. याद्वारे स्पष्ट करण्यात येते की, माननीय पीठासिने अधिकारी, कर्ज वसुली न्यायाधिकरण क्र.॥ मुंबई यांनी मुंबई येथे एफ. क्र. ४५८ सन २०२३ मध्ये काढलेल्या वसुली प्रमाणपत्रामुळे आपल्याकडून ₹ ३,९३,५८,५०८.९८/- (रुपये तीन तोटी व्याण्वण लाख अठ्ठावन्न हजार पाचशे अठ्ठाहात्तर आणि अठ्ठावण्वन्न पैसे मात्र) इतकी रक्कम देय झाली आहे. अर्जाद्वारास ₹ ३,९३,५८,५०८.९८/- (रुपये तीन तोटी व्याण्वण लाख अठ्ठावन्न हजार पाचशे अठ्ठाहात्तर आणि अठ्ठावण्वन्न पैसे मात्र) इतकी रक्कम देय करण्याचा हक आहे, ज्यामध्ये सीसीओएल लिमिटेडच्या संदर्भात ₹ ३,८२,०९,५५८.५७/- या रकमेवर वार्षिक १०.१०% दराने साधे व्याज, टीओडी खात्याच्या संदर्भात ₹ २,०६,६८,४८/- या रकमेवर वार्षिक १२% दराने पुढील साधे व्याज आणि सीसीओएल लिमिटेडच्या संदर्भात ₹. ४,४२,१६६,९५५/- या रकमेवर दिनांक २०.१०.२०१९ पासून वसुली होईपर्यंत वार्षिक ११.९०% दराने पुढील साधे व्याज, प्रमाणपत्र देणारा क्र. १ ते ३ बांच्याबद्दल संकुंपणे आणि स्वतंत्रपणे वसुल करण्याचा समावेश आहे. आपणमा याद्वारे निदेश देण्यात येतात की, सदर सूचना प्राप्त झाल्यापासून १५ दिवसांचा आता वरील रक्कम अदावरील दोन संकल्पना कमूस झाल्यास आणि दिवालखोरी वसुली अधिनियम, १९९३ आणि त्यावर्तगत नियमानुसार वसुली करण्यात येईल.	
वरील रकमे व्यतिरिक्त तुम्हाला घालतील रकमा मुद्रा भागाच्या लागतिल:	
(ए) प्रमाणपत्र /निष्पादन प्रक्रियेच्या वा सूजेनुसर ताकाळ सुरू होणाऱ्या कालावधी साठी देय असे व्याज	
(बी) ही सूचना आणि वॉरंट्सच्या बजावणीच्या व थकानी रकमेच्या वसुलीकरिता केलेल्या अन्य सर्व उपाययोग्यतेच्या संबंधात आलेले सर्व खर्च, आकार आणि परिसर.	
आपल्याला याद्वारे आदेश देण्यात येतो की, पुढील कार्यवाहीसाठी दिनांक २४.०९.२०२६ रोजी दुपारी १२.०५ वाजता अधोहस्ताक्षरितोमोर राहणे.	
माझ्या हातून आणि न्यायाधिकरणच्या शिक्क्याने २४ ऑक्टोबर, २०२६ रोजी दिले.	
सही/- (चेतन जे. भिमगडे)	
वसुली अधिकारी जीआर-१, मुंबई	

[illegible]

(घनकचरा व्यवस्थापन आर/उत्तर विभाग)

क्र. सहा. अभि./घकव्य/2961/आर/उत्तर दि : 01.09.2026

स्वार्थस्य अभिव्यक्त

“दुसऱ्या सत्रामध्ये रस्ते स्वच्छता योजना” (Pink Army)

विषय:-आर/उत्तर विभागात “दुसऱ्या सत्रामध्ये रस्ते स्वच्छता योजना” (Pink Army)” योजना राबविण्याबाबत.

आर/उत्तर विभाग घन कचरा व्यवस्थापन खात्यामार्फत “दुसऱ्या सत्रामध्ये रस्ते स्वच्छता योजना” (Pink Army)” राबविण्याकरीता नव्याने संस्थाची नेमणूक करण्याकरीता आर/उत्तर विभाग कार्यालयाच्या कार्यक्षेत्रात कार्यरत इच्छुक शासकीय नोंदणीकृत स्थानिक संस्था उदा. कामगार सहकारी संस्था/सहकारी सेवा संस्था/ अशासकीय संस्था/बेरोजगार संस्था (या सर्व संस्थांचा स्थापनाकाल उद्देश त्यांच्या शासनासदोना रोजगार मिळविणे हा असावा) यांच्यामार्फत रस्ते व पदपथांचा सफाईसाठी दि. 15.09.2026 ते दि. 30.11.2026 या कालावधी करिता मोहोरबंद ईच्छापत्र मार्गावित आहोत.

अनु. क्र.	योजनेचे नाव	कामाकरीता निवड काढावयाच्या संस्था
1	“दुसऱ्या सत्रामध्ये रस्ते स्वच्छता योजना” (Pink Army)”	04 संस्थांच्या (51 एकक)

अर्जाचा नमुना आणि “दुसऱ्या सत्रामध्ये रस्ते स्वच्छता योजना” (Pink Army)” बाबतची नियमावली, आर/उत्तर विभाग कार्यालयातील सहाय्यक अभियंता (घन कचरा व्यवस्थापन) यांच्या कार्यालयात दि. 04.09.2026 ते दि. 10.09.2026 या कालावधीत, सकाळी 10.30 ते दुपारी 4.00 यावेळेत मिळू शकेल. पात्र संस्थांच्या यादी मधून सोडत काढण्यात येईल. सदर सोडली मध्ये यशस्वी झालेल्या संस्थांना कामाचे वाटप, विभागाचे सहाय्यक आयुक्त, योजनेच्या नियमावलीतील नमूद केलेल्या अटी व शर्तीनुसार करतील. कामाचा कालावधी दि. 15/09/2026 ते दि. 30/11/2026 या कालावधीकरिता किंवा प्रमुख अभियंता (घ.क.व्य.) कार्यालया मार्फत सदर योजना राबविण्याबाबत नव्याने निर्देश देण्यात येतील. त्यानुसार संस्थांनी स्वच्छतेचे काम करावे लागेल.

इच्छुक संस्थांनी अधिक तपशील, अर्ज व शपथपत्राच्या नमुन्यासाठी आर/उत्तर विभाग घनकचरा व्यवस्थापन कार्यालयात संपर्क करावा किंवा महानगरपालिकेच्या <http://portal.mcgm.gov.in> या संकेत स्थळावर भेट द्यावी.

संस्थेने आर/उत्तर विभाग कार्यालयात अर्ज कार्याची अंतिम तारीख दि. 10.09.2026 (दुपारी 3.00 वाजे पर्यंत). नमूद केलेल्या कार्याचीच न कालावधी नंतर दाखल करण्यात आलेले अर्ज विचारात घेण्यात येणार नाहीत.

सही/-

सहाय्यक आयुक्त ‘आर/उत्तर’ विभाग

पीआरओ/१३१४/एडीबी/२०२६-२७

कुठेही पाणी साचू देऊ नका, झाडांना निर्मंघ्रण देऊ नका

[illegible]

५) सत्यवाच्ये ई-मेल आयडी डिपॉजिटिडजनकें नोंदीकृत नावित त्यांनी एजीएमच्या सूचनेत मदन कर्ण्याणीला उपासयांनी ई-मतदान करणाऱ्याकरिता युक्त आयडी आणि पासवर्ड प्राप्त करावयासाठी ई-मेल आयडी नोंदीकरणसाठी असुरवायामधील प्रक्रिया:

अ) येथील संस्थेत स्वरूपता धारण केलेले अस्तित्वात, कुण्या फोनिओ क्र., सदस्यांचे वग, शेअर प्रमाणपत्राची (पूर्वत व मागील बाबत) स्कॅन प्रत, पं (पं यांच्या किंवा स्व-साक्षात्कि स्कॅन प्रत) आणि आधार (आधार कार्डाचा स्व-साक्षात्कि स्कॅन प्रत) कंपनीच्या ई-मेल आयडी म्हणजेच secretarial@poloqueen.com / आर्टीस्टच्या ई-मेल आयडी म्हणजेच service@satelliteallcorp.com येथे ई-मेलद्वारे पाठवावत.

ब) येथील डिप्टे स्वरुपता धारण केलेले अस्तित्वात, कुण्या डीपीआयडी-सीएलआयडी (१६ अंकी डीपीआयडी + सीएलआयडी किंवा १० अंकी गमाफायी आउटरी), नाम, स्वागत मार्गातील एकान्त याचे विवरणपत्राची प्रत, पं (स्व-साक्षात्कि स्कॅन प्रत) आणि आधार (स्व-साक्षात्कि प्रत) कंपनीच्या ई-मेल आयडी म्हणजेच secretarial@poloqueen.com / आर्टीस्टच्या ई-मेल आयडी म्हणजेच service@satelliteallcorp.com येथे ई-मेलद्वारे पाठवावत.

क) पाहियेना, सदस्य युक्त आयडी आणि पासवर्ड प्राप्त करण्यासाठी, लागू उल्लेख यत्प्रमाणे घेतिल मुद्दा (अ) किंवा (ब) मध्ये नमुद केलेले पर्यायी देऊन evoting@nsdl.in येथे ई-मेल विन्ती पाठवू शकावत.

२. ई-मतदानाद्वारे मतदान करण्याची पद्धत:

अ) सदस्यांना एजीएमच्या सूचनेत मदीं उल्लेख केलेल्या कामकाजावर रिमोट ई-मतदान सुविधेद्वारे एजीएममध्ये मतदान करण्याची संधी उपलब्ध असेल.

ब) मदीं परिषदक च. मदीं/पुत्रओ/लीक्यूडी/सीआयआर/पु/२०००/२०१९ दिनांक ९ डिसेंबर, २०२० नुसार, सर्व वैधकि त्रुटि टाळावयासाठी त्यांचा डिप्टे खात्याद्वारे/नुसारघडीत आणि/किंवा संशुल डिपॉजिटरी बँकमिस्रे (इंडिया) लिमिटेड किंवा डिपॉजिटरी वॉलिडिटर(ए) यांच्या वेबसाइटद्वारे एकल लागिम क्रेडेन्शिअल्सच्या माध्यमातून ई-मतदान प्रक्रिया सक्षम केळी जाईल.

क) रिमोट ई-मतदान आणि एजीएममध्ये ई-मतदान प्रक्रियेच्या सूचना ४२ व्या एजीएमच्या सूचनेबा मग म्हणतु देखील अद्या अद्यत.

३) एजीएमला उपस्थित राहाणे आणि रिमोट ई-मतदानाद्वारे आपले मत दिलेले सदस्य एजीएममध्ये इलेक्ट्रॉनिक पद्धतीने मतदान करू शकावत.

४) सदस्य www.evoting.nsdl.in येथे हामी/ ओपण्ठीच्या एजीएमला उपस्थित राहू शकावत. वहीमी/ओपण्ठीमध्ये एजीएमला उपस्थित राहाण्याची सास्तर प्रक्रिया एजीएममध्ये मतदान स्पष्ट करण्यात आली आहे. मतदान एजीएमची सूचना (इलेक्ट्रॉनिक पद्धतीं पाहण्यासाठी त्यांचा यथाभौत संकेत नोंदी आणि विशेषते: एजीएममध्ये सहभागी होण्याच्या सूचना, रिमोट ई-मतदानाद्वारे एजीएममध्ये ई-मतदान सुविधेद्वारे मतदान करण्याची पद्धत कालजीपूढक वाचण्याची विन्ती करण्यात येवत.)

संचालक मंडळाच्या आदेशानुसार
पोलो क्लिन इंडस्ट्रियल अँड फिन्टेक लिमिटेडसाठी
सही/-
प्रभास जिवनराम संघवी
कार्यकारी संचालक आणि सीएफओ
दिनांक: ०३ सप्टेंबर, २०२६
डीआयएन: ००३०१९४७

PUBLIC NOTICE

Public at large hereby informed that our client **MR. NADIM SIDDIQ PETHWALA** having address at Room No. 30 45/A, 2nd Floor, Unwala Compound, Sara Bai Bldg, Kurla (West) Mumbai 400070 State, Maharashtra, have agreed to purchase and acquire from **MOHD RAFIQ FAROQUE PALIWALA AND MOHAMMED AYAAN MOHD RAFIQ PALIWALA** their right, title and interest in the property and more particularly described in Schedule hereunder written.

All persons having any right, title interest, claim or share whatsoever into, upon, over or against the property more particularly described in Schedule hereunder written whether by way of inheritance, sale, gift, lease, possession, charges, lien or otherwise whatsoever are hereby notify the same in writing to the undersigned at Radhakrishna R. Thakur (Advocate), A.Y. Sayyid & Co, 3/4, Khan Bldg, A Block, Ground Floor, Nawab Tank Bridge Road, Dockyard Road, Mazagaon, Mumbai-400010, with full particulars, details and document/s within 14 days from the date hereof, if no claim is received or made as required hereinabove it shall be presumed that any such claim in, to or on the said property or any part thereof shall be deemed to have been waived for all intents and purposes and the same are not binding on our clients, the transaction shall be completed without any reference to such claim.

SCHEDULE OF THE PROPERTY ABOVE REFERRED TO

Flat No. 602, 6th floor, A Wing, building know as SAYBA ARCADIA.
Admeasuring area 39.66 Sq meter RERA Carpet, situated Vinoba Bhawe
Nagar, Kurla (West), Mumbai - 400070 bearing CTN No. 917 (part),
Village Kurla.

RADHAKRISHNA R. THAKUR
Advocate for **MR. NADIM SIDDIQ PETIWALA**
A.Y. Sayyid & Co., 3/4, Chank Bldg, A Block, Ground Floor, Nawab
Tank Bury Road, Dockyard Road, Mazgaon, Mumbai - 400010

क्वेस्ट फ्लो कंट्रोल्स लिमिटेड
(पूर्वीचे नाव मेसन क्वॉल्टेज इंडिया लिमिटेड)
CIN : L29299PN2016PLC255620
नॉंदणीकृत कार्यालय: गट क्र.३४४, चाकणगा एमआयडीसी फेज II, गाव भांबोली,
ता. वि. खेड, चाकण, पुणे, खेड, महाराष्ट्र, भारत ४१०४०९
दूरध्वनी क्र. +९१-९४९८४९११००४-६-मेसन: investor@questflowcontrols.com
वेबसाइट: www.questflowcontrols.com

जाहिर सूचना

गुवाहाटी कळविण्यात येते की **व्हेस्टर प्लो कोटिंग्स लिमिटेड** (बापूदे "कंपनी" म्हणून उल्लेख) च्या सभासदांसाठी १० वी वार्षिक सर्वसाधारण सभा (**एजीएम**) शुक्रवार, २४ सप्टेंबर २०२६ रोजी दुपारी २.०० वाजता, कंपनीच्या कार्यालयाने, गेट क्र.३२४, चाकण एमआयडीसी फेज II, राया भांबोरी, तालुका जि.चेन्नई, बंगळूर, पो. खेड, महाराष्ट्र, भारत ४०५००९ येथे आयोजित करण्यात आली आहे. मांडणीसाठी एजीएम च्या सूचनेमध्ये नमुद केलेल्या विषयांवारे कामकाज करण्यात येईल.

आधिक्य वेळ २०२५-२६ साठी कंपनीचा वार्षिक अहवाल व एजीएम ची सूचना, या सभासदांचे हे-मेल वॉचर कंपनीच्या डिव्हाइटाई परॉटिसिफायड / डिस्कअप ऑन शेअर ट्रान्झाक्शन (शेअरटी) यांच्याकडून नोंदीचीकृत आहेत, आगा समाधानकारक इलेक्ट्रॉनिक माध्यमातून प्रत्यक्षपणे प्रवेश करू शकता. सदर कागदपत्रे २८ ऑगस्ट २०२६ या निर्धारित तारखेला नोंदीचीकृत असलेल्या सभासदांच्या नोंदीचीकृत संचिकावर, लाहूर असलेल्या दप्तरीनुसार उपलब्ध ठेविले जातील आणि आहेत. वार्षिक अहवाल पाठविण्याची प्रक्रिया २४ सप्टेंबर २०२६ रोजी पोर्ची करण्यात आली आहे. बरोबर कागदपत्रे कंपनीच्या वेबसाइट www.questflowcontrols.com तसेच स्टॉक एक्सचेंजच्या वेबसाइट www.bseindia.in वर देखील उपलब्ध आहेत.

कंपनीने अधिमहामंडळातील कलम १०८, कंपनीज (मॅनेजमेंट अँड डायरेक्टर्स) नियम, २०१४ मधील नियम २०, सेटी (निर्देश) आयोगाने आज देऊ दिल्याप्रमाणे (रिकार्पायमेंट) रेग्युलेशन्स, २०१५ ("निर्देश") रेग्युलेशन्स) मधील रेग्युलेशन ४४ आणि आवसीएसएमआय द्वारे जारी करण्यात आलेल्या सर्वसाधारण सभाविषयीची सर्वाधिकार मानके (परमिस-२) मधील तरतुदीनुसार, एजीएम च्या सूचनेमध्ये नमुद केलेल्या सर्व ठावांवर सभासदाने इलेक्ट्रॉनिक पद्धतीने मतदान करण्याची सुविधा देण्यात आली आहे. हे मतदान इलेक्ट्रॉनिक मतदान नेशनल सिस्केम्प्राटीज डिव्हाइटाई लिमिटेड (एनएसडीएन) यांच्या हे-मतदान प्लॅटफॉर्मद्वारे करण्यात येईल.

हे-मतदान वेबसाइट: www.evoting.nsdl.com कंपनीने एजीएम च्या सूचनेसमर्थमे नमुद केलेल्या विषयांवर मतदान करण्यासाठी सभासदांची पात्रता निश्चित करण्याकरिता शुक्रवार, १८ सप्टेंबर २०२६ ही "निर्धारित तारीख" निश्चित केली आहे.

सप्टेंबर २०२६ची खालील बाबींची नोंद घ्यावी:

(A)(I) दुरुध्ये १०-ऑक्टोबरी सुनिधा मंगळवार, २२ सप्टेंबर २०२६ रोजी सकाळी १.०० वाजता (भावेसु) सुसु हौसेल आणि मुकुमार, २४ सप्टेंबर २०२६ रोजी संध्याकाळी ५.०० वाजता (भावेसु) भंडारेंद्र होसेल, त्यांनातर नेशनल सिस्केम्प्राटीज डिव्हाइटाई लिमिटेड (एनएसडीएन) कडून दुरुध्ये हे-वोटिंग प्रणाली बंद करण्यात येईल. नमुद केलेल्या दिनांक व वेळेकरने सभासदाने इलेक्ट्रॉनिक पद्धतीने मतदान करता येणार नाही. एकदा दरवर्षी दरवर्षी मतदान करेल्यानंतर, सभासदाने त्यामध्ये मतदान बदल करू शकण नाही. (II) एजीएम दरम्यान टोकाळ मतदानाची सुविधा उपलब्ध करून देण्यात येईल. एजीएम ला प्रवेशक उपस्थित असलेल्या आणि ज्ञानी दुरुध्ये हे-वोटिंगद्वारे मतदान केलेले नाही. (III) असे सभासद मतदानेच्छुक मतदान करणेत पात्र असतील. (III) या सभासदांनी दुरुध्ये हे-वोटिंगद्वारे आपले मतदान केले आहे, ते एजीएम ला उपस्थित राहू शकतात; मात्र त्यांना पुन्हा मतदान करता येणार नाही.

(B) एजीएम ची सूचना पाठवण्याताने कंपनीचे जोसेंट स्थायी करून कंपनीचे सभासद झालेले आणि कट ऑफ तारखेवर तो संपूर्ण काळा करणारे जोसेंट स्थायी www.evoting.nsdl.com येथे वितनी पाठवून लीगीन आयडी आणि पासवर्ड मिळवू शकतात.

जाणून घ्यासाठी सभासदांनी एजीएम तसेच एजीएमये दिलेल्या सूचना पाह्यात. काही गोडी सभासदां अजूनही अनस्थास, सभासद www.evoting.nsdl.com बरोल दप्तरीकडून विभागत उपलब्ध असलेले सन विचारले जाणारे प्रस्न (FAQS) आणि हे-मतदान वापरकर्ता मार्गदर्शिका पाहू शकतात किंवा खालील क्रमांकावर एनएसडीएन ची संसंक साधू शकतात: एनएसडीएल संपर्क क्रमांक: ०२२-४८८६७३००

व्हेस्टर प्लो कोटिंग्स लिमिटेड कोटिंग्स
राही /
स्वकूप गुवाहाटी नातेकर
प्रावृत्त संस्था
डी आयएनः ०५९४४८००

TMB Taminad Mercantile Bank Ltd
Be a step ahead in life

तमिळनाड मर्कटाईल बँक लिमिटेड

मुंबई मांडवी शाखा,
१००/१०४, योगेश्वरिया हाउस, ईशान भवन, काझी सय्यद स्ट्रीट,
मस्जिद बंदर, मांडवी, मुंबई-४००००३
ई-मेल : mumbai_mandvi@tmb.bank.in
सीआयएच : एल५११०८एल११११एलसी१११०८,
मोबा. : ९८२११४६८१

तमिळनाड मर्कटाईल बँक लिमिटेड

स्थाय मलकतीच्या विक्रीकरिता विक्री सूचना

सिक्क्युरिटाइझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्क्युरिटी इंडेस्ट्रिअल, २००२ सहवावता सिक्युरिटी इंडेस्ट्रिअल (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ८(६) आणि १(१) साठी पंरुतकृतये स्थाय मतेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदातू सो. सुनितादेवी मनोज मंडल आणि श्री. मनोजकुमार देवराण मंडल आणि हमीदात श्री. दिलीप कुमार टिबरेवाल यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेखीत स्थाय मलकती तारण धनकर्कडे गहाण/प्रभारित आहे, जिचा अन्वयिक कळता तामिलनाडू मर्कटाईल बँक लिमिटेड, मुंबई मंडळी शाखेच्या प्राधिकृत अधिकार्यांनी घेतला आहे. ती त्यान्तर्गतये व्याज आणि खर्चासह तामिलनाडू मर्कटाईल बँक लिमिटेड, मुंबई मंडळी शाखेला धकीत ३१.०७.२०२६ रोजीसप्रमाणे रु. १५,१५,५५८.८३/- (रुपये पंधरा लाख पंधरा हजार पाचशे चार आणि याऐंशी पैसे मात्र) सह त्यान्तर्गतये व्याज आणि खर्चाच्या सुविक्रीकरिता २५-०९-२०२६ रोजी “जे आहे जेणे आहे”, “जे आहे जसे आहे” आणि “जे काहि आहे तेथे आहे” तत्वाये विकण्यात येणार आहे.

राखीव किंमत: रु.२,५६,०००/- (रुपये बावीस लाख छप्पन हजार मात्र) असेल आणि झुलार अनामत रक्कम रु. २,२५,६००/- (रुपये दोन लाख पंचवीस हजार सहाशे मात्र) राहील.

मलकतीचे वर्णन :

लिलाव आणि बोली रक्कम सादर करणयाचे ठिकाण	तामिलनाडू मर्कटाईल बँक लि., मुंबई मंडळी शाखा, १००/१०४, काझी सय्यद स्ट्रीट, पहिला मजला, मंडळी, मुंबई, महाराष्ट्र-४००००३ मोबा. : ९८२११६५८१८ दूर: ०२२-२३११५६२४ आणि २३४११ ३११० सीआयएन: एल६५११८टीएन९१२१पीएलसी००१९०८, लिलाव विक्रीची तारीख आणि वेळ
किमान विक्री किंमत	रु. २२,५६,०००/- (रुपये बावीस लाख छप्पन हजार मात्र)

मौ. मुनिदातेवी मनोज मंडल आणि श्री. मनोजकुमार देवशरण मंडल यांच्या नावाभावीत नोंदणीकृत जिल्हा ठाणे आणि उप जिल्हा कल्याण जिल्हा हद्दीतील आणि कल्याण डोंबिवली महानगरपालिकाच्या हद्दीतील गाव मंद्रा, कल्याण, जिल्हा ठाणे येथे स्थित असलेले आणि वसलेले एस.क्र. १८३, एच.क्र.७, मोजमापित २१०० चौ.मी., एच.क्र. २३०, एच.क्र.ए, मोजमापित ४०० चौ.मी., आणि एस.क्र. २३०, एच.क्र.बी, मोजमापित ४१० चौ.मी., एकूण मोजमापित २९१० चौ.मी. धारक एन ए जमिनीच्या भाग व विभागाना नांवाकामी आमकां हाईड्रस अशा ज्ञात इमारतीच्या सी विंग मधील ७व्या मजलीसवारीतील नांवासी प्लॉट क्र. ७०१, चर्चर्ड क्षेत्र मोजमापित ३४.१० चौ.मी., जेवा बाल्कनी मोजमापित २.३० चौ.मी.चे समभाग गहाण.

सीमाबद्ध:-

उत्तर:- निवासी चाळ

दक्षिण:- ए आणि बी विंग्स

पूर्व:- अशोक जाधव यांचा बंगला

पश्चिम:- मोहळी जमिन/वाळ क्षेत्र

विक्रीच्या ताशिलेवार उप आणि शर्तीकरीत, कृपया तथान घनकोंची वेबसाईट www.tmb.bank.in मध्ये प्रबुलित्या लिंकचा संदर्भ घ्यावा.

सही/-
प्राधिकृत अधिकारी,
तामिलनाडु मर्कटाईल बैंक लि.
मुंबई मांडवी शाखा

फार्म ए जाहीर उद्घोषणा (इस्लामाब्दुल्लाही अन्तर्जातीय बौद्ध ओईफ इंडिया (स्वेच्छा परिसमापन प्रक्रिया) रेगुलेशन, २०१७ वा रेगुलेशन १४) पार्टू संफ्टवेयर प्रायव्हेट लिमिटेडचा स्टेकहोल्डर्सचा माहितीसाठी	
१. कॉर्पोरेट व्यक्तीचे नाव	पार्टू संफ्टवेयर प्रायव्हेट लिमिटेड
२. कॉर्पोरेट व्यक्तीच्या स्थापनेची तारीख	२० जानेवारी, २०११
३. कॉर्पोरेट व्यक्तीच्या उपांगाने स्थापित / नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक - मुंबई।
४. कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक	यु२९२००एएएए२०२०पीटीसी२४३७०
५. कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालय आणि मुख्या कार्यालय (जर अस्तित्वात)	६७-बी, लोकसेवा मंदिरम सीएसएस लि., गुमानन रोड, कॉर्पोरेट विभागणीच्या कार्या, वांद्रे पश्चिम, मुंबई, महाराष्ट्र, भारत.
६. कॉर्पोरेट व्यक्तीचे परिसमापन सुरु होण्याची तारीख	०१ सप्टेंबर, २०१६
७. परिसमापनाचे पत्ता, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकृत क्रमांक	श्री. अकान्त जाजोर्जिया युनिट ३, २०१, आर्याम मॅलेरिया, न्यू टिंक रोड, माताद पुश्चिम, मुंबई-४०००६५, महाराष्ट्र ceo@kushalajadia.com द. ९८०००३३८१९ आयबीबीआय नोंदणी क्र.: आयबीबीआय/आयबीआय- ००१/आयबीबीआय-००२८८६७/२०१४-२०२४/१४४३३ ०१ अक्टोबर, २०१६
८. द्यावे सादर करण्याची अंतिम तारीख	

यादार् सुचना देण्यात येते की **पॉर्टर सांख्येअर प्रायव्हेट लिमिटेड** यांनी ०२ सप्टेंबर, २०१६ रोजी स्वच्छ सामानाच्या सुसज्ज केंद्रा आहे.

पॉर्टर सांख्येअर प्रायव्हेट लिमिटेडच्या स्टोकोहोल्म यांना त्यांच्या द्याव्याचे पावणे बाब ७ च्या समोर नमुने केल्या जाणारे पॉसामप्राकार आहे **०१ ऑक्टोबर, २०१६ रोजी** केली पूर्वी पाठविल्याच्या सामानात ते आहे. विलीन धनगतींनी त्यांच्या द्याव्याचे पावणे कळते इलेक्ट्रॉनिक सामानाद्वारे पाठवावे. सर्व ई स्टोकोहोल्मसह द्याव्याचे पुरावे व्यक्तिस्थ, टपालाद्वारे वा इलेक्ट्रॉनिक सामानाद्वारे देऊ आकारता.

चुकीचे अप्रति द्याव्यातून करणा-या द्याव्याचे पावणे करत करणा-या देऊ करावता जाईल.

सही
कुशल जाजोदिया
स्वैच्छिक परिसमापक
आयबीबीआय नोंदपी क्र. : आयबीबीआय/
दिनांक: ०४ सप्टेंबर, २०२६ आयबीए-००१/आयपी-पी-०२८८६/२०२४-२०२५/१४३३३

[नियम ३४(३) बजा]

कर्ज वसुली न्यायाधिकरण क्र. १, मुंबई
(भारत सरकार, वित्त मंत्रालय)
२ रा मजला, टेलिफोन भवन, कुलाबा मार्केट, कुलाबा, मुंबई ४०० ००५.

वसुली कायदावाही कर. १९ सन २०१६
कज वसुली आणि विलळखोरी कायदा, १९१३ सहचालता आयाक अधिनियम १९६१
च्या दुसऱ्या परिशिष्टाच्या नियम ४८ अंतर्गत स्थावर मिल्कतीच्या जप्तीचे बॉरंट
नि. कर. ५
पुबली विनांक:- ०१.१०.२०१६

आयडीबीआय बँक लि.
...प्रमाणपत्र धारक

विरुद्ध

दीपक देवबालक शाह गुप्ता आणि अन्य.प्रमाणपत्र देणीदार
प्रति.

सीडी कर. १. दीपक देवबालक शाह गुप्ता
ए) फेट्ट कर. ००३, तहस मजाना, शिव ओम सीएचएस, एम्के न्यू गोल्डन नेस्ट, दीपक हॉस्पिटल रोड,
मिरा रोड (वूँ) ४११०१०.
सी) श्री बालाजी, इन्कान कर. ३, लवलेख मिल्डिंग, सेव्हन इलेक्शन स्कूलमोर्ग, मिरा रोड (वूँ) ४११०१०.
सी) सीडी कर. ४०१, १ रा मजना, ई शिम, न्यू पूजा गाईडन सीएचएसएल, मिरा भाईद रोडलनन,
मिरा रोड (वूँ) ४११०१०.
सीडी कर. १. सुनंदा दीपक शाह
ए) फेट्ट कर. ००३, तहस मजाना, शिव ओम सीएचएस, एम्के न्यू गोल्डन नेस्ट, दीपक हॉस्पिटल रोड,
मिरा रोड (वूँ) ४११०१०.
सी) वल्ल्ट कर. ४०१, १ रा मजना, ई शिम, न्यू पूजा गाईडन सीएचएसएल, मिरा भाईद रोडलनन,
मिरा रोड (वूँ) ४११०१०.

[illegible]

मिळकट्याचा तपशील

फरफट १००१ ई. वि. १ ला मजला, मिरा गाडन सीधपणाली, पुढा गाईन काँग्लेसले, दीपक हाँस्पिटल लेन, गोवर्धन नेटवर्कज, मिरा भाईर रोड, मिरा रोड (पुर्व) ४०१०१०, सोसायपीत सेक्यन्ड १८८ ची. फूट विलिअ अप एरिया (म्हणजे २६.७६ ची. मीटर विलिअ अप एरिया). मागू गोडरेव, तालुका व जिल्हा ठाणे येथे, मिरा भाईर महानगरपालिकाच्या हद्दीत आणि ठाणे नॉदीय जिल्हा व दुय्यम नॉदीय जिल्हानाली, जुना सर्व्हे क्र. ३३१/३ ६ दीपीटी, नॉदीन सर्व्हे क्र. २३/३, ६ दीपीटी.

माझे रहते आणि न्यायाधिकरणाचे शिक्क्यामाशिरी मुंबई येथे २९ ऑगस्ट, २०२६ रोजी दिती.

सही/-
(महेश कुमार)
यसुली न्यायाधिकरण



तसेच प्र.नि.:
संबंधित सोसायटी

बीएमपी प्राधिकरण/स्थानिक नगरी सारणी/संबंधित तलाठी.

सोसायत स रजिस्ट्रार - सीएच बीकेला निगमागामी संबंधित स रजिस्ट्रारच्या रेकॉर्डमध्ये नोंदलेल्या वर नमुद केलेल्या मातमतेमते (आवृत्ती) याची सीईओ सेक्रेटरी घेतला जातो.

कज वसुली न्यायाधिकरण - ॥ मध्ये, मुंबई
मुंबई येथे
एमटीएनएल भवन, ३रा मजला, स्टॅन्ड रोड, अपोलो बंदर,
कुलाबा मार्केट, कुलाबा.
मुंबई येथे
मल अर्ज क्र. ५७६ सन २०२५

इंडियन ओव्हरसीज बैंकअर्जदार
विरुद्ध
मे. रश्मी कन्स्ट्रक्शन्स आणि इतर.प्रतिवादी
योग्य प्रकाशनाक विदा समान

ज्याअर्थी, वरील नमुद ओ.ए. क्र. ५७६ सन २०२५ समानातीय पीठासीन अधिकाऱ्यांसमोर १२.०८.२०२५ रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणास कृपावंत होऊन रु. २,३१,६१,३९०.८९/- च्या कर्जाच्या वसुलीसाठी तुम्हाचिरिबद्ध दाखल केलेल्या अंथंच्या कलम १९(४) अंगवत सदर अर्जावर ए.पी.एस.टी. समूह/युनियन जारी केली. (जोडलेल्या दस्तऐवांच्या प्रतींसह अर्ज)

न्यायाधीश, समस्तच्या सेवेवर सामान्य पद्धतीने परीणाम होऊ शकत आहे आणि या माननीय न्यायाधिकारकर्त्यांनी बघली सेवेसाठी अर्ज करणारा परीणामी दिशेत नाही.

अंर्ध्वच्या कलम १९ च्या पोट-कलम (५) सुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत.

१. विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समसत्तया बाबानाणीच्या ३० (तीस) दिवसांत काँग्रेस कार्याध्यक्षपदासाठी;
२. मूळ अर्जाच्या अनु. क्रमांक ३९ अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मातृव्यतिरिक्त अन्य मिळकती आणि मातृव्यतः संपत्ती जाहीर करणे;
३. मिळकतीच्या जर्नलीसाठीच्या अर्जांवरील सुवाणी आणि निकाल प्रसिध्दित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३९ अंतर्गत जाहीर केलेल्या अशा अन्य मातृ आणि मिळकतीच्या आणि तारण मातृव्यतः व्यवहार करण्याच्या किंवा त्या निकाली काढण्यास तुम्हाला मजबूत करण्यात आला आहे.
४. तुम्ही न्यायाधिकारकर्त्यांनी पुर्व परामर्शी घेतल्याखेरीज व्यवहार तारण हितसंबंध बनवले आहेत त्या कोणत्याही मातृ आणि किंवा मूळ अर्जाच्या अनु. क्रमांक ३९ अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मातृ आणि मिळकतीचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त किंवा, भांडव्य किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.
५. व्यवसायाच्या निमित्त कामकाजाच्या ओघांत तारण मातृ किंवा अन्य मातृ आणि मिळकती वांच्य विक्रीतून मूळ सालाव्य किंवा किंवा रमेच्या शिथिल देण्यास मंजुरी बांधील असला व अशी किंवा रमेक अशा मातृव्य तारण हितसंबंध घाण करणाऱ्या मूळ किंवा निमित्त संपर्कदेखील देवाळीच्या राजीस याच केली पाहिजे.

तुम्हाला ०३/०९/२६ रोजी स. ११-०० या. लेखी निवेदन तार करून त्याची एक प्रत अर्जदारांना तार करण्य व डीआरटी - ॥ सोमर हजेरा राहण्यव्य देखील निदेश देण्यात येत आहेत, म्हत्त केल्य, तुमच्या गृहवैदेशी अर्जदार सुवाणी होऊ निमाला दिशेत जाऊल.

माझ्या हस्त अक्षर आता न्यायाधिकारकर्त्यांच्या शिष्यव्येच्या ७९ फेब्रुवारी, २०२६ रोजी दिले.

सही/-
रजिस्ट्रार
डीआरटी-II, मुंबई

प्रतिवादींची नावे व पत्ते :
१. मे. रश्मी कन्स्ट्रक्शन्स प्रा. लि.
(मालक श्री. अशोक बोसमिया यांच्यामार्फत)

पत्ता : दुकान क्र. १-२, बिबल्डिंग क्र. ए-१,
शांती विहार, हार्दिक पॅलेसमोर,
मिरा रोड पूर्व, ठाणे-४०११०७.

पत्ता : दुकान क्र. १-२, बिल्डिंग क्र. ए-१,
शांती विहार, हार्दिक पॅलेससमोर,
फ्लाइंग जेट्स मार्ग, मंगेश्वर, मुंबई ४०० ०३३

३. दीपक बोसमिया
पत्ता : ७०३, ७ वा मजला, बिल्डिंग क्र. एसपी ८५,
शांती पार्क व्हिलेज पार्क, ऐनकरपादा

तालुका आणि जिल्हा : ठाणे-४०११०७.
४. योगेश बोसमिया
पत्ता : ७०४, ७ वा मजला, बिल्डिंग क्र. एसपी ८५,

शांती पार्क व्हिलेज पार्क, पेणकरपाडा,
तालुका आणि जिल्हा : ठाणे-४०११०७.
५. ज्योती बोसमिया

पत्ता : दुकान क्र. २७, ७ वा मजला, विंग बी,
शांती कमर्शियल कॉम्प्लेक्स, मिरा रोड स्टेशनसमोर,
डब्ल्यूआर मिरा रोड पूर्व, तालुका भाईंदर-४०१११०७.

पत्ता : दुकान क्र. २७, ७ वा मजला, विंग बी,
शांती कमर्शियल कॉम्प्लेक्स, मिरा रोड स्टेशनसमोर,

डब्ल्यूआर निरी राड भूय, तालुका भाईदर-४०६६०७.